

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00330/2021**

**DATED THIS THE 28<sup>TH</sup> DAY OF JUNE, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from his residence in Bangalore)

Sri Rajaram R. Bhat,  
S/o Ramachandra V. Bhat,  
Aged about: 63 years,  
Retired as Asst. Director,  
O/o PMG, N.K. Region,  
Dharwad- 580001,  
Residing at:

No. 3452/A, Jayarama Nilaya,  
Baaragadde Saalehitlu,  
Honnavar – 581334..

....Applicant

(By Advocate Shri P. Kamalesan- through video conference)

Vs.

1. Union of India,  
Through Secretary,  
Department of Post,  
Dak Bhavan,  
New Delhi-110 001.

2. Chief Post Master General,  
Karnataka Circle,  
Bangalore-560 001

3. Post Master General,  
N.K. Region,  
Dharwad-580 001

....Respondents

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a direction to the respondents to grant him grade pay of Rs.5400/- from the date of eligibility in accordance with the Government of India, Resolution No. GIMF No.1/1/2008-1C dated 29.08.2008.

2. At the very outset, learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted a representation dated 22.04.2016 which was followed by another representation dated 22.04.2021. However, the respondents have failed to take any decision over the said representations upto now. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representations while keeping in view the earlier orders passed by this Tribunal in Original Application No.850/2014, 859/2014 and 893/2014.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Chief Post Master General, Karnataka Circle, Bangalore (Respondent No.2 herein) to decide the applicant's pending representations dated 22.04.2016

and 22.04.2021 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

5. Ordered accordingly.
6. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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